

**RMA - 5**

February - April 1991 - 7700 MT

October - December, 1991 - 2614 MT

**RMA - 4**

November - December, 1991 - 2126 MT

12400 MT

**Ganja Cultivation**

817. SHRI P.C. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether Ganja cultivation is permitted in a limited way for medicinal use;

(b) if so, the details thereof;

(c) the places where such cultivation is prevalent;

(d) whether the Government are aware that illegal Ganja cultivation is on increase in interior forests of the country; and

(e) if so, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). Cultivation of cannabis plant, from which Ganja is obtained, can be permitted for medical or scientific purposes under the N.D.P.S. Act, 1985. The power in this regard vests with the State Governments.

(d) and (e). The illicit cultivation of cannabis plant is generally carried out in interior forests of the country. The following is the information about destruction of illicit cultivation of cannabis plants by Central and State

enforcement agencies carried out during the last five years in the States of Uttar Pradesh, Manipur, Meghalaya, Kerala, Tamil Nadu, Andhra Pradesh and Maharashtra:-

<i>Year</i>	<i>Area destroyed (In acres)</i>
1987	461
1988	1439
1989	3139
1990	1907
1991	1013

Enforcement agencies concerned maintain vigil in the matter and wherever illicit cultivation is noticed, it is destroyed.

**Export of Sugar**

818. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have been exporting sugar to various countries; and

(b) if so, the names thereof, the quantum of sugar exported during each of the last

three years; and also the rate per kilogram at which it was exported country-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The

country-wise details of exports made by the State Trading Corporation (STC) as well as the industry and the weighted average price realisation per kg. (FOB) during the financial years 1988-89, 1989-90 and 1990-91 are given below:

*Qty: Lakh MT*

*V: Value Rs. Crores (FOB)*

1988-89

<i>Name of the country</i>	<i>Qty.</i>	<i>Value</i>	<i>Wt. Av. per kg. (Rs.)</i>
** EEC	0.100	8.90	8.90
USA	0.068	3.92	5.78
@ Nepal (ex-factory)	0.150	7.50	5.00
Sri Lanka	-	-	-
Maldiv	-	-	-
<b>Total</b>	<b>0.318</b>	<b>20.32</b>	<b>-</b>

*Qty: Lakh MT*

*V: Value Rs. Crores (FOB)*

1989-90

<i>Name of the country</i>	<i>Qty.</i>	<i>Value</i>	<i>Wt. Av. per kg. Rs)</i>
**EEC	0.100	8.77	8.77
USA	0.078	6.14	7.83
@ Nepal (ex-factory)	0.148	7.46	5.06
Sri Lanka	-	-	-
Maldiv	-	-	-
<b>Total</b>	<b>0.326</b>	<b>22.37</b>	<b>-</b>

Qty: Lakh MT

V: Value Rs. Crores (FOB)

1990-91

<i>Name of the country</i>	<i>Qty.</i>	<i>Value</i>	<i>Wt. Av. per kg. (Rs.)</i>
** EEC	0.200	23.03	11.51
USA	0.122	9.76	8.13
@ Nepal (ex-factory)	0.200	11.48	5.74
Sri Lanka	0.125	7.39	5.68
Maldiva	0.003	0.24	8.33
Total	0.650	51.90	—

\*\* 1988-89      W. Germany  
 1989-90      Holland  
 1990-91      Belgium  
 @ Supplied levy sugar  
 (Source : STC, New Delhi.)

[Translation]

**Loans to Bihar Under Ardrs**

819. SHRI LALIT ORAON: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Bihar in regard to enhancement of loan given to the State under the Agricultural and Rural Debt Relief Scheme, 1990;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). A request from the State Government of Bihar was received by Government of India in September, 1990 for meeting the entire cost of the Debt Relief provided by Cooperatives in the State under the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990. The decision taken by Government was that Reserve Bank of India (RBI) will provide concessional loan through the National Bank for Agriculture & Rural Development (NABARD) to State Cooperative Banks (SCBs) and State Land Development Banks (SLDBs) to enable State Governments to meet their share of 50% of the cost of debt relief provided by the Cooperatives. The State Government of Bihar was advised in December 1990 accordingly.

THE MINISTER OF STATE IN THE